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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH.

Original Application No. 331 of 1994.

Cuttack, this the 25th day of August, 1994.

Hrushikesh Pradhan ...

Applicant.

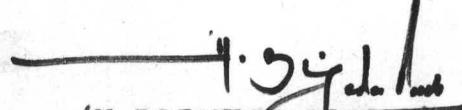
Versus

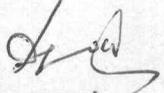
Union of India and others ...

Respondents.

(FOR INSTRUCTIONS)

1. Whether it be referred to the Reporters or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ?


(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)


(D.P. HIREMATH)
VICE-CHAIRMAN.

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CORAM:

THE HON'BLE MR.JUSTICE D.P.HIREMATH, VICE-CHAIRMAN

A N D

THE HON'BLE MR.H. RAJENDRA PRASAD, MEMBER (ADMN.)

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Hrushikesh Pradhan, aged about 42 years, son of late Surendra Pradhan, working as Sub-Divisional Inspector of Post Offices, Talcher, Sub-Division, At/P.O. Talcher, Dist. Dhenkanal.

... Applicant.

By Advocates M/s.H.P.Rath,
D.Dey.

Versus

1. Union of India, represented by its Secretary, Department of Posts, Ministry of Communications, Dak Bhawan, New Delhi.
2. Chief Post Master General, Orissa Circle, Bhubaneswar, Dist-Khurda.
3. Post Master General, Sambalpur Region, At/P.O. Sambalpur, Dist. Sambalpur.
4. Shri V.G.Krishna, Officiating A.S.P. (Vig.), Office of Postmaster General, Sambalpur. Regional, At/P.O./Dist. Sambalpur.

... Respondents.

By Advocate Shri Ashok Misra,
Sr. Standing Counsel (Central).

O R D E R

D.P.HIREMATH, V.C., Heard learned counsel for the applicant and

Mr. Ashok Misra, learned Senior Standing Counsel (Central)

for the respondents.

2. Even if the guidelines issued for the year 1993-94 which, according to the petitioner's counsel, were the guiding factor for effecting transfer and the same was adopted for the year 1994-95 as well it cannot be said that the transfer order of the petitioner is arbitrary or inoperative before he completed post tenure i.e. 4 years of service at a place. That being so, we do not find any merit in this petition. However, the petitioner's counsel submits that he has made a representation to the Chief Post Master General, Orissa Circle, Bhubaneswar, Respondent No. 2, who shall dispose of the same, as per Annexure-4 giving due consideration, within 15 days from the date of receipt of a copy of this order and give him suitable posting. Till then, the petitioner-official shall continue in the post where he is working.

3. With these observations and directions this application is disposed of.

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(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

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D.P.
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(D.P. HIREMATH)
VICE-CHAIRMAN.

Sarangi.